

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF INCREV INDIA SOLUTIONS PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	INCREV INDIA SOLUTIONS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	17/11/2006
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC-BANGALORE, MINISTRY OF CORPORATE AFFAIRS
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72200KA2006PTC040965
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	T-2315, THIRD FLOOR, BLOCK-II, ARDENTE OFFICE ONE COMPLEX, HOODI CIRCLE, ITPL MAIN ROAD, MAHADEVAPURA, BANGALORE, KARNATAKA 560048 INDIA.
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	16/03/2023
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. THIRUPAL GORIGE NO. 87, 2ND FLOOR, 21 ST CROSS, 7TH MAIN, N S. PALYA, BTM 2 ND STAGE, BANGALORE-560076, KARNATAKA, INDIA CELL +91 94483 84064, LL 080 79634233 EMAIL: GTHIRUPAL@GMAIL.COM IP REGISTRATION NO. IBBI/IPA-002/IP-N00016/2016-17/10030
8	LAST DATE FOR SUBMISSION OF CLAIMS	15/04/2023

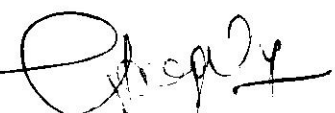
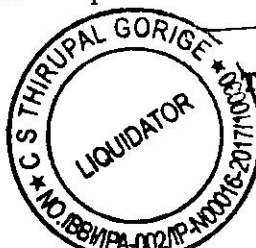
Notice is hereby given that **Increv India Solutions Private Limited** has commenced voluntary liquidation on 16th March 2023.

The stakeholders of **Increv India Solutions Private Limited** are hereby called upon to submit a proof of their claims on or before 15th April 2023 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.03.2023
Place: Bangalore



Thirupal Gorige
Liquidator